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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH:CUTTACK

ORIGINAL APPLICATION.NO.401 OF 2010

Cuttack this the 19th day of July, 2011

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER
AND
HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

...
Antaryami Mahalik.Applicant
-VERSUS-
Union of India & Ors.Respondents

ORDER

Heard the applicant appearing in person and Shri S.K.Ojha, learned Standing Counsel for the Respondent-Railways. During the course of hearing, applicant produced copy order dated 13.7.2011 issued by the Chief Commercial Manager, East Coast Railway, Bhubaneswar on the appeal preferred by the applicant wherein the premature retirement of the applicant has been restored with immediate effect with all consequential benefit of pay and grade etc. with no back wages under the principle of no work no wage and submitted that his grievance with regard to payment of back wages may be redressed in the present O.A..

In our considered view, since the main relief has been granted in the hands of the Respondents, the applicant is at liberty to ventilate his grievance, if any, before the authorities concerned as the payment of back wages does not form part of his grievance in the present O.A. In the circumstances, the O.A. is disposed of for having become infructuous. No costs.


JUDICIAL MEMBER


ADMINISTRATIVE MEMBER